

be got investigated by CBI. Secondly, the point of manouevring to save the abducters by the Chief Minister of U.P. should also be investigated.

PROF. AJIT KUMAR MEHTA (Samastipur): Mr. Deputy Speaker Sir, I have given a Notice of Privilege Motion.

MR. DEPUTY SPEAKER : When did you give that?

PROF. AJIT KUMAR MEHTA : Two or three days ago.

MR. DEPUTY SPEAKER : Though I do not know about it, I will look into it.

PROF. AJIT KUMAR MEHTA : Mr. Deputy Speaker sometime back, CBI Joint Director Shri Biswas's illegal activity was discussed and the Home Minister had constituted an investigation Committee where report is still awaited ..... (*Interruptions*) and the way Shri Biswas is acting in a prejudiced manner, it seems that he can destroy evidences. I, therefore request to the Government of India that he should be transferred from the places wherever he can try to destroy the evidences..... (*Interruptions*) This proves that Shri Biswas acted in an unauthorised manner by calling the army inspite of being aware of the announcement made by Shri Laloo Prasad that the latter would surrender on a fixed day and place. I have a doubt if his intension was to create a battle between Bihar police and army in which Mr. Laloo Prasad Yadav could lose his life ..... (*Interruptions*) His life is still in danger.

SHRI NITJSH KUMAR (Barh) : The statement of Minister in this regard has been received. Now you can not raise the matter ..... (*Interruptions*)

MR. DEPUTY SPEAKER : I have received your privilege motion.....

[*English*]

About the notice of privilege motion given by you, comments of the Minister of Human Resource Development have been sought on 6.8.1997.

[*Translation*]

That will be possible only after receiving the comments.

SHRI MANGAL RAM PREMI (Bijnor) : Mr. Deputy Speaker, Sir, an amount of 10 lakh rupees was released to build dams in ten villages so that the villagers there need not be displaced. Out of these ten villages were identified for the purpose. The D.M. had sanctioned 47 lakh for the purpose but when the next Government came into power in Uttar Pradesh, the D.M. and other Officers were transferred and the new officers sanctioned Rs 15 lakh only in place of 47 lakh, but yet it is not sure whether even this much amount was released or not. The reality is that the villages are submerged in flood waters. These officers

discontinued giving me Gypsy for which I am entitled. The district officer is acting in an arbitrary manner. The Certificate stating previous amount has already been used has not been sent so far. No more loans will be sanctioned unless the Certificate showing the use of previous instalment is received. I make and appeal that action should be taken against the District Officer. This is a matter of breach of privilege. Besides, he should be suspended as well.

SHRI HANNAN MOLLAH (Uluberia) : I would like to draw kind attention of the Government to a very old case that is pending with the Parliament. Converse in Dogri is lingua franca of about 80 lakh people in Jammu-Kashmir, Punjab and Himachal Pradesh. It is a rich language having its own script and literature. It has also got Sahitya Academy Award laureates. It is taught in the University, but it has still not been included in the Eighth Schedule of the Constitution. When Manipuri and Gurkhali were being discussed in the House, Mr. Home Minister had promised that this language would also be considered for inclusion alongwith Konkani. But he has not fulfilled his promise so far. I had gone to convention in Jammu last month. Where all intellectuals, literary persons, professors and other people except Gupta ji turned up. The people delivered the Speeches marked with anguish. Dogri Pandit Shambhu Nath has announced there that if his demand were not accepted, he would immolate himself in fire, as Ramalu had already done. We should not add new problems any more with the problem of Jammu and Kashmir, as 15% people of our army speak Dogri. Dogri Sangharsh Morcha has been running a movement for the purpose since 1992. Their demands must be accepted. Dogri should be included in the Eighth Schedule of the Constitution by bringing a Constitutional amendment in this regard in this very Session. It is democratic demand. I am laying it before the House.

SHRI HARIVANSH SAHAI (Salempur) : Mr. Deputy Speaker, Sir, I would like to raise the issue of Uttar Pradesh .... (*Interruptions*)

MR. DEPUTY SPEAKER : I will have to think whether I should allow you to speak or not?

.... (*Interruptions*)

MR. DEPUTY SPEAKER : Mr. Katheria, now I allow you to speak, Since you have raised this question many a times. I request you to be brief in your Speech.

SHRI PRABHU DAYAL KATHERIA (Ferozabad) : Mr. Deputy Speaker, Sir, I am making my point with deep feelings of grief. This is the supreme House. Today 92 crore people of our country are watching towards this House. What happened with me on 17th February, 1997. I had already narrated on 4th March in this House. Even though the Chair had directed that the information relating to members of my family should be given immediately but even then I did not get any information about them from 4th March to 12th March. I raised the matter again on 12th March. Even then, no information was furnished to me and the House as well. Then I was constrained to give notice of

Privilege on 8th May. Again the order was given by the Chair. Shri Somnath got the Best Parliamentarian Award. Jaipal Reddy and other leaders of this House have a faith in this House. This country has a populace of 92 crore. Such incident has happened with me and might happen with my friends as well. Even though all of us are the people's representative yet I do not know what faith the 90 crore public of this country owe to us and our Government. I have already raised this point two or three times in this House but yet have not received any information as to what has happened to my family members.

Mr. Deputy Speaker, Sir, I want to know from the Government as to whether this House holds any dignity or not. Before that, I met the hon'ble Prime Minister on 8th May and next time on 12th May.

MR. DEPUTY SPEAKER : Please conclude.

SHRI PRABHU DAYAL KATHERIA : You atleast give me a chance to speak.

MR. DEPUTY SPEAKER : That I am giving you.

SHRI PRABHU DAYAL KATHERIA : Mr. Deputy Speaker, Sir, I was telling that I did not get the information even after meeting with the hon'ble Prime Minister thrice. Three members of my family have been kidnapped I do not know whether they are alive or not. What is there position. I want to ask the Government whether it is rust because I belong to the BJP, which the Government call a communal party or because I am the representative of downtrodden society that nothing is being done in my favour. Mr. Deputy Speaker, Sir I want information from the Government .....(Interruptions)

SHRI RATILAL KALIDAS VERMA (Dhundhuka) : Mr. Deputy Speaker, Sir, we must know as to how much trouble he is having being an M.P.

MR. DEPUTY SPEAKER : Please sit down.

...(Interruptions)

[English]

MR. DEPUTY SPEAKER : Please take your seat. Please sit down

...(Interruptions)

MR. DEPUTY SPEAKER : Please listen to the Leader of the Opposition. Please let him speak. Please have some patience.

...(Interruptions)

[Translation]

SHRI ATAL BIHARI VAJPAYEE (Lucknow) : Mr. Deputy Speaker, Sir, You have given the opportunity to Mr. Katheria to raise this matter. The House should be taken into

confidence about the progress, the CBI has made the investigation on the incident that actually took place. The days are being converted into weeks and weeks into months. But the members of his family are missing and as Mr. Katheria is saying that he does not know whether they are alive or not. The truck in which they were taken has not been traced and the whereabouts of the driver of that truck is not known. This issue has been raised in this House several time. But Mr. Katheria is right in saying that he did not receive and satisfactory answer. Therefore, this matter gives rise to the suspicion as to whether the efforts are being made or not to find out these facts in right earnest? This is not a party matter. If this happens with a Lok Sabha member then no family could be said to be safe in this country. Mr. Deputy Speaker, Sir, you may please direct the Home Minister or the Government to apprise the Government about the progress made in this regard so far alongwith the future course of action.

[English]

SHRI SOMNATH CHATTERJEE (Bolpur) : Since my hon. friend, Shri Katheria made a mention about me I want to say something. I share his agony. It is naturally anguished that three members of his family are untraced. There are serious charges of kidnapping, etc.

I remember, the hon. Member discussed this matter with the hon. Speaker and, if I am not mistaken, the hon. Home Minister made a statement directing a C.B.I. inquiry.

I humbly join the Leader of the Opposition's suggestion that the hon. Home Minister may kindly tell the House as to what steps have been taken and what progress has been made. I am sure, the Government will not deal with this matter on a party basis. That will be a very sad day for this country. I am sure the C.B.I or the Government will not do that. The hon. Member's problem like this should be treated in a manner with all seriousness it deserves. What is the stage of investigation should be brought to the notice of the House.

[Translation]

MR. DEPUTY SPEAKER : This issue has been raised for three or four times. I, therefore, would like the leader of the House to intervene in the matter and ask the Minister of Home Affairs to give satisfactory reply in this regard.

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : Mr. Deputy Speaker, Sir, You have rightly said that the issue has been raised in the House for once and all the members have expressed concern over it. Certainly we would ask the Home Minister about the action taken so far. But the State Government should.....(Interruptions) CBI would present the report but.....(Interruptions). This is not a party matter. This case relates to the life of one of the family members of an hon'ble member and he has the

sympathy of all the people and we all are the members of one family. While this case is being investigated into by the Central Government through the CBI which would present its' status report at the same time we will ask the State Government also to conduct a serious inquiry into it to find out the facts... *(Interruptions)*

*[English]*

DR. K.P. RAMALINGAM (Tiruchengode) : Sir, 85 lakh powerloom weavers of India, who are the sons of handloom weavers, are now in great difficulty. This year, for powerloom weavers, the export quota was only ten per cent, but due to the wrong export policy of the Government of India for textiles, they are allowing ninety per cent quota for the mill cloth. Out of the total cloth produced in India, only six per cent is produced by the mills and ninety per cent is produced by powerlooms, but the powerloom sector was allowed only ten per cent quota.

In this regard, the Deputy Chairman of the Planning Commission, Prof. Madhu Dandavate had written a letter to the Government of India on 15.7.97 saying that the quota must be increased to 25 per cent for the powerloom sector. But even though the letter came from the Planning Commission, the Government of India did not allow 25 per cent to be exported by the powerloom sector. They allowed only ten per cent to be exported. Because of that, 85 lakh powerloom weavers are now suffering. Fifty per cent of the powerloom sector has now been closed, mostly in Tamil Nadu because out of the 85 lakh powerlooms, 35 lakh powerlooms are in Tamil Nadu, particularly in Tiruchengode, Komarapalayam, Erode, Tirupur, Coimbatore, Palladam, Somanur, Gudiyatham and Rajapallayam. I urge upon the Government that this anomaly should be rectified. Twenty-five per cent of the export must be allowed to the powerloom sector.

I also demand that the Government should withdraw the ban on powerloom not to weave certain varieties of cloth. All the varieties should be allowed to be woven by the powerloom sector. This is most essential. The Government of India must consider this.

*[Translation]*

SMT. SUSHMA SWARAJ (South Delhi) : Mr. Deputy Speaker, Sir, I would like to draw the attention of the Government through you towards a serious incident which took place in my constituency. Mr. Deputy Speaker, Sir, Greater Kailash comes under my parliamentary constituency. One Income Tax Officer told the shopkeeper of M. Block market in Greater Kailash that he wanted to talk with the shopkeepers in connection with voluntary disclosure scheme and a meeting should be called for this purpose. Deputy Speaker, Sir, by taking it in natural way all the shopkeepers arranged a meeting there in Meenar Restaurant. Those shopkeepers visited my house last night with feelings of anguish and agony on their faces and the details of the meeting which they gave, can not be set-

aside. Therefore, I have sought your permission to place this point before the Government. I would not like to point out the name of that Income Tax Officer, I will give the name to the Government through you separately. Mr. Deputy Speaker, Sir, without giving any introduction, they opened the meeting with these words-

*[English]*

'My name is so and so. Do not take me for granted. Either mend yourself or I will put all of you behind the bars.'

*[Translation]*

He further added that they would pine for the bail just as all pick pocket and thieves sitting on the benches of Patiala House. He said that Voluntary Disclosure Scheme was total failure and that he had talk with Chidambaram that also latter regretted it.

He was not using any respectable word for Finance Minister. He was addressing him in such a manner as if Mr. Chidambaram were his younger brother. A woman walked out of the meeting after hearing such abusive language. The meeting prolonged for one hour and during that one full hour he kept on rebuking, threatening and challenging the people that Voluntary Disclosure Scheme is a failure and we are not receiving revenue from anywhere and therefore I am warning you that either you mend yourself or I will heavily bring crack down on you, conduct raids and put you behind the bars. Deputy Speaker, Sir, in my area the people of M. Block Market, Greater Kailash have put their shutters down. All the people are on strike. They are registering their protest. I would like to ask through you, whether such measures would be resorted to implement the policies, which have been announced by the Government.

If the voluntary disclosure scheme is not an appropriate scheme or if it is not getting success, then would you take such recourse and give threats by sending Income-tax officers. Leader of the House is present here, I would ask him to take a serious note of it and bring it to the notice of the Finance Minister. Later, I will disclose the name of the Income-tax officer who has done all this to you. Action should be taken against all such officers. If you ensure me, I will go to the market and ask them to open their shops. Therefore I would like that Government must respond to it, even for a minute.... *(Interruptions)* Deputy Speaker, Sir, please ask them to respond for a minute on my query .... *(Interruptions)* Deputy Speaker, Sir, you please ask, the leader of the House is present here ..... *(Interruptions)*

MR. DEPUTY SPEAKER : I am listening as well as watching.

SHRIMATI SUSHMA SWARAJ (South Delhi) : If the leader of the House responds to it by saying that the